

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

ar

RA 78/2005
in
MA. 2476/2004
in
O.A. 2351/2004

New Delhi this the 29th day of April, 2005

Hon'ble Mrs. Meera Chhibber, Member (J)

Dr. Nathu Lal, CMO (NFSG). **Applicant.**

Versus

Union of India & Ors. **Respondents.**

O R D E R (IN CIRCULATION)

This RA has been filed against the order dated 21.2.2005 whereby MA 2476/2004 was disposed of in view of the fact that the matter had already been ^{hear} ¹² heard finally and final orders are likely to be passed.

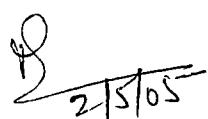
2. In MA 2476/2004, applicant had made the following prayer:

"Therefore, it is most humbly prayed that the Hon'ble Court may be pleased to suo-moto set aside its order dated 3.12.2004 in the above O.A. and the O.A. be listed before the Hon'ble Bench/Hon'ble Judges of the Tribunal for appropriate orders in the O.A. on this letter".

3. The order passed on 3.12.2004 was passed by the Deputy Registrar which reads as follows:

"Learned proxy counsel for the respondents prays for four weeks time to file their reply. However, the prayer is opposed by the applicant, who appears in person. In the circumstances, the case may be listed before the Court for appropriate orders on 23.12.2004"

4. Since in MA, the basic prayer of applicant was that the O.A. be listed before the Tribunal for appropriate orders and O.A. was already heard finally, the said M.A. was disposed of as no further orders were required on the said M.A. No ground has been made out by the applicant for review of the order dated 21.2.2005 as explained above. Therefore, this RA is rejected in circulation.


(MRS. MEERA CHHIBBER)

MEMBER (J)